

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

30

C.P. No. 601/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)


SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 15.11.2017

NAME OF THE PARTIES: Shree Ganpati Vital Health Care Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 252(3) of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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1	Ranjay Dinegane	Practising Company Secretary	
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**ORDER**

**CP No. 601/252(3)/NCLT/MB/MAH/2017**

For the Company Petition has been filed under Section 252(3) of the Companies Act, 2013 instead of filing under 252(1) of the Companies Act, 2013 against striking order passed by the Registrar of Companies (RoC), at request of the Professional appearing on behalf of the Petitioner, this Petition is hereby **dismissed** as withdrawn with liberty to the Petitioner to file afresh under appropriate section of law.

**Sd/-**

**V. NALLASENAPATHY**  
Member (Technical)

**Sd/-**

**B.S.V. PRAKASH KUMAR**  
Member (Judicial)